

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 103

(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)

.... Applicant/petitioner

Vs.

Jain Studio

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 17.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Ms. Anju Bhushan Gupta & Ms. Apoorva Gulati, Advs.


For the respondent

Mr. Asif Ahmad, Ms. Mounika Donur, Advs.

ORDER

Cost has been paid. Rejoinder is taken on record.

List for arguments on 10.06.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)